

1	2	3	4	5
1990-91	Tamil Nadu	10.58	34.18	
&	Gujarat	2.75	11.00	
1991-92	Maharashtra	17.25	..	Central subsidy and
(as on	Chandigarh	2.00	..	HUDCO loan in respect
22-8-91)	Uttar Pradesh	26.70	106.80	of schemes sanctioned are
	Rajasthan	4.00	10.21	released by HUDCO after
	Orissa	1.28	5.12	necessary formalities are
				completed by borrowing
				agencies.

STATEMENT II

Achievement in respect of housing schemes for Beedi workers, Handloom workers and working women's ownership condominium scheme

(1) *Beedi workers' Housing Schemes*

Government of India (Ministry of Labour) have formulated three schemes viz., (i) Housing Scheme for Economically weaker section of workers engaged in Beedi industry, (ii) Build Your Own House Scheme, and (iii) Group Housing Scheme for Beedi Workers. Under the Housing Scheme for Economically Weaker Sections of Beedi Workers, Central Government subsidy is released only when the houses reach upto roof level. Under the scheme, so far administrative approval of the Central Government for 13066 houses have been granted while subsidy amounting to Rs. 418.28 lakhs for 9718 houses has been released.

Under the Build Your Own House Scheme, sanction for 2091 houses have been given so far.

Under the Group Housing Scheme which was introduced in January, 1989, no house has been sanctioned so far.

(2) *Workshed-cum-Housing Scheme for Handloom Weavers*

Under the Central Scheme for construction of workshed-cum-house to handloom weavers, 54,394 units were

constructed during the 7th Five Year Plan and 14283 units were sanctioned during 1990-91 by the Ministry of Textiles (Development Commissioner for Handlooms).

(3) *Working Women Ownership Condominium*

Under the HUDCO scheme for construction of Ownership Condominium for Working women, so far HUDCO has sanctioned 3 schemes with a project cost of Rs. 1.33 crores and HUDCO loan commitment of Rs. 1 crore. These schemes will provide 34 dwelling units and 166 commercial units.

Central Council for Homoeopathy

4298. SHRIMATI GEETA MUKHERJEE:

SHRI MANORANJAN SUR:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the persons nominated by the Government to Central Council for Homoeopathy in 1991 satisfy the provisions of Homoeopathy Central Council Act, 1973 are registered with the Board/Council of Homoeopathic medicines of respective States/Union Territories; and

(b) if not, the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARA DEVI SIDHARTHA): (a) and (b) In terms of Section 3(1) (c) of the Homoeopathy Central Council Act, 1973 (No. 59 of 1973) the Central Government is empowered to nominate not more than forty percent of the total number of members elected under clauses (a) and (b) of Section 3(1) of the said Act from amongst persons having special knowledge or practical experience in respect of Homoeopathy or other related disciplines. In exercise of the above powers, the Central Government has nominated 16 persons to be members of the Central Council of homoeopathy.

Integrated Child Development Schemes

4299. SHRIMATI VASUNDHARA RAJE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the amount allocated to each State for implementing Integrated Child Development Schemes during the last three years;

(b) the brief out line of the schemes implemented and benefit provided to the children in those States under the Centrally sponsored schemes; and

(c) the steps taken to revitalise the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS AND THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT (KUMARI MATAMATA BANERJEE): (a) Statement I showing statewise amounts allocated under the Centrally-sponsored ICDS programme for its implementation by the State Governments during the last three years is given below.

In addition to this the nutrition component is borne by the State Governments/UTs. The Government of India, however, is also assisting the State Governments through the centrally-sponsored Wheat-Based Nutrition Programme under which during the last three years assistance provided to the State/UTs is as given in Statement II below.

(b) The integrated Child Development Services Scheme was started in 1975 with 33 projects on an experimental basis. Based on positive results, the scheme was expanded and, as on date, there are 2341 centrally-sponsored sanctioned ICDS projects in the country. The following integrated package of services is provided to children up to the age of 0-6 years and expectant women and nursing mothers:—

- (i) Supplementary Nutrition
- (ii) Immunisation
- (iii) Health check-up
- (iv) Referral Services
- (v) Health & Nutrition education; and
- (vi) Non-formal pre-school education (for children below 3-6 years)

As on 31 March 1991 there were 115.13 lakhs children of 0-6 years and 22.21 lakhs expectant women and nursing mothers were receiving supplementary nutrition. Out of these 64.17 lakhs children were receiving pre-school education also.

(c) In the recent past the following steps have been taken to revitalise the scheme:—

- (i) The monitoring of the ICDS Programme has been strengthened both at central level and state level as well as at district and project levels. New reporting proformae have been devised to generate informa-